

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.246 - CP 43 of 2017
Item No.247 – IA 176 of 2017
Item No.248 – IA 177 of 2017
Item No.249 – IA 178 of 2017
Item No.250 – IA 179 of 2017
Item No.251 – IA 180 of 2017
Item No.252 – IA 181 of 2017
Item No.253 – IA 182 of 2017
Item No.254 –Comp. Appl. 35 of 2021

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal Enterprise Pvt Ltd & Ors

.....Respondent

Order delivered on 13/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.

For the Respondent : Mr. Saurabh Soparkar, Sr. Adv. a.w

Mr. Rohan Lavkumar, Adv. for R-1

Mr. Parth Contractor & Mr. Pranjal Buch, Adv. for R-2,4 & 5

Mr. Pavan Godiawala, Adv. for R-3, 4 & 8

ORDER

In view of the order passed in CP 41 of 2017, these matters stand also adjourned on 20.09.2023.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)